GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UN-STARRED QUESTION NO. 1510

ANSWERED ON- 15/03/2022

INVESTIGATION OF TAX EVASION IN SEZs

1510. SHRI SHAKTISINH GOHIL:

Will the Minister of FINANCE be pleased to state:

(a) the number of times investigation on matters of tax evasion has been carried out in Special Economic Zones (SEZs) of Gujarat during the last three years; and

(b) the number of cases in which tax evasion has been caught, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) & (b): Whenever and wherever any instance of tax evasion comes to the notice, the Income Tax Department takes appropriate actions including conducting Search & Seizure, surveys, assessment of income, levy & recovery of tax, imposition of penalty and launching of prosecution as per the provisions of the Income Tax Act, 1961 against such tax evader(s), including in Special Economic Zones (SEZs) located anywhere in India. However, the sector-wise details are not separately maintained.

During the last three years 20 Cases have been booked by Central Board of Indirect tax and Customs (CBIC) in Special Economic Zones (SEZs) of Gujarat. The Duty/tax evasion involved is Rs.25.11 crores.

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